

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 22.01.2013

OA No. 40/2013

Mr. P.N. Jatti, counsel for applicant.

By way of filing the present Original Application, the applicant has prayed that by an appropriate order or direction, the impugned order dated 12.12.2011 (Annexure A/1) may be quashed and set aside, besides praying that the respondents may be directed to refund the recovered money as Rs. 20,954/- from the pension of the applicant.

2. From bare perusal of the pleadings as well as documents available on record, it reveals that the applicant has submitted a representation dated 10.01.2012 (Annexure A/3) before the respondents, which is still pending for consideration. In view of this fact, I deem it just and proper that the ends of justice would be met if the respondents are directed to consider and decide the representation dated 10.01.2012 (Annexure A/3) by way of passing a reasoned and speaking order.

3. Consequently, the respondents are directed to consider and decide the representation of the applicant dated 10.01.2012 (Annexure A/3) strictly in accordance with the provision of law and pass a reasoned and speaking order expeditiously but in any case not later than a period of three months from the date of receipt of a copy of this order.

4. If any prejudicial order against the interest of the applicant is passed by the respondents, the applicant will be at liberty to challenge the same by way of filing a substantive Original Application as per rules.

5. With these observations and directions, the Original Application stands disposed of with no order as to costs.

K. S. Rathore

(JUSTICE K.S. RATHORE)
JUDICIAL MEMBER

Kumawat